

FORM G (RE-ISSUED)
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S VIILBERY HEALTHCARE PRIVATE LIMITED
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Viilbery Healthcare Private Limited CIN: U85100MH2008PTC184527 PAN: AADCB5084B
2.	Address of the registered office	130, Shanta Industrial Estate, 1st Floor, I. B. Patel Road, Goregaon East, Mumbai City, Mumbai, Maharashtra, India, 400063
3.	URL of website	There is no website of Corporate Debtor (CD).
4.	Details of place where majority of fixed assets are located	The CD operates as a marketing company and has immovable assets at Dombivli, Maharashtra.
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	As per last available Financial Statement of FY 2023-24 there was revenue of Rs. 1,63,84,767
7.	Number of employees/ workmen	There are no employees as on the insolvency commencement date.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are	Information can be sought through communication to the following email E-mail: eoi.vhpl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be sought through communication to the following email E-mail: eoi.vhpl@gmail.com
10.	Last date for receipt of expression of interest	04.02.2025
11.	Date of issue of provisional list of prospective resolution applicants	07.02.2025
12.	Last date for submission of objections to provisional list	13.02.2025
13.	Date of issue of final list of prospective resolution applicants	17.02.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20.02.2025
15.	Last date for submissions of resolution plans	24.03.2025
16.	Process email id to submit EOI	eoi.vhpl@gmail.com

Note: The above timelines are subject to grant of extension by the Hon'ble NCLT.



G. C. Shah

Gaurang Chhotal Shah
Resolution Professional

For Viilbery Healthcare Private Limited

IBBI Reg. No.: IBBI/IPA-002/IP-N00947/2019-2020/13002

AFA: AA2/13002/02/300625/203281 Valid till 30.06.2025

Registered Address: Flat 204 A Wing Raj Vaibhav 1, CHS Dahanukar Wadi Mahavir Nagar
Kandivali West Mumbai Suburban, Maharashtra-400067

Date: 20.01.2025

Place: Mumbai

EAST COAST RAILWAY

e-Tender Notice No.: ETC/ECON/IBS/2025/002
Dtd. 08.01.2025

Name of Work: EXECUTION OF EARTHWORK IN FORMATION, MINOR BRIDGES, MAJOR BRIDGES, YARDS, STATION BUILDINGS, SERVICE BUILDINGS, P-WAY LINKING WORK, BALLAST SUPPLY, PLATFORM WORK, PF SHELTER, DRAIN WORK, CAMPING FACILITIES, PROTECTION WORKS AND OTHER ALLIED WORKS BETWEEN PALLAHARA (EX) (CH.76.90KM)-MAHULDIHA (EX) (CH.17.525) INCLUDING ALL YARDS IN CONNECTION WITH TALCHER-BIMALAGARH NEW BG RAIL LINK PROJECT.

Approx. Cost of the Work: ₹72612.98 Lakhs, EMD ₹1,00,00,000/-

Completion Period: 18 (Eighteen) Months

Tender closing Date and time: At 12:00hrs. on 11.02.2025

No manual offers sent by Post/courier/Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website: www.reps.gov.in. The prospective bidders are advised to visit the website fifteen days before the date of closing of tender to note any changes/compendia issued for this tender. The bidders must have Class-III Digital Signature Certificate and must be registered on IREPS portal. Only registered tenderer/bidder can participate on e-tendering.

The bidders should read all instructions to the bidders carefully and ensure compliance of all instructions including check lists, para 3.1 (additional check-list) of Tender form (Second sheet) Annexure-I of chapter 2 of Tender documents, submission of Annexure-B duly verified and signed by Chartered Accountant.

Chief Administrative Officer (Con)/Bhubaneswar

PR-124/CH/24-25

केनरा बैंक Canara Bank

Stressed Asset Management Branch, Circle Office Building, 8th Floor, 'B' Wing, C-14, G-Block, Bandra-Kurla Complex, Bandra East, Mumbai-400 051
Tele:- 022-2672877/18744/8482/8789/8793; email:- cb15550@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 12.02.2025 for recovery of Rs. 136.10 Crores (Rupees One Hundred Thirty Six Crore and Ten Lacs as on 31.12.2024 plus interest and charges from 01.01.2025 till the date of realization) due to Consortium (Canara Bank, Bank of Maharashtra and South Indian Bank) led by Stressed Asset Management Branch Mumbai of Canara Bank from M/s. Elegent Forge & Equipment Pvt. Ltd. situated at Flat No. 701, 7th Floor, A-wing, Meenaxi Apartment, Kulkundh Krishna Valika Marg, Opp. Gen. A K Vaidya Marg, House No. 2, 1(P), P.O. Dindoshi, Taluka Borivali Goregaon East, Mumbai-400063.

Sr. No	Description of the Property	Reserve Price	Earnest Money Deposit
1.	Industrial Land & Factory Building situated at Gat No. 124 Vill. Kalamkhand, Tal. Wada, Near RMD Kwikform Co, Kimpada Wada-Manor Road Dist. Palghar-421303, measuring 17880 sq. mt. in the Name of M/s. Elegent Creations Pvt. Ltd. (Physical Possession)	Rs. 5,60,00,000.00	Rs. 56,00,000.00
2.	Industrial Land & Factory Building situated at Gat No. 42 Vill. Kanchad, Tal. Wada Near Bil Energy Systems Ltd., Off. Wada - Manor Road Gorkhe Phata, Dist. Palghar-421303, measuring 17,87,00,000.00 sq. mt. in the Name of M/s. Elegent Creations Pvt. Ltd. and Plant & Machineries thereon. (Physical Possession)	Rs. 1,28,70,000.00	Rs. 1,28,70,000.00
3.	Industrial Land & Factory Building situated at Gat No. 474/1, 474/2, 474/3, 475/1 & 474/475/2/1, Vill. Biloshi, Tal. Wada Near Blue star Ltd. Kudus Ltd., Off. Wada - Manor Road Gorkhe Phata, Dist. Palghar-421303 measuring 45660 sq. mt. in the Name of M/s. Elegent Forge and Equipment Pvt. Ltd. and Plant & Machineries thereon. (Symbolic Possession)	Rs. 1,17,43,00,000.00	Rs. 11,74,30,000.00

The Earnest Money Deposit shall be deposited on or before 11.02.2025 upto 5.00 p.m. Date of inspection of properties is 10.02.2025 with prior appointment with Authorized Officer (Between 10.00 AM to 02.00 PM)

"ANY PERSON WHO BRINGS A SUCCESSFUL BIDDER SHALL BE ENTITLED TO 1% OF SALE VALUE OF THE PROPERTY OR CONTRACTUAL LIABILITY WHICHEVER IS LESS WITH MINIMUM OF Rs. 10,000/- UPTO MAXIMUM OF Rs. 3,00,000/- (INCLUDING GST)."

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. Manoj Kumar Gupta, Authorized Officer/ Chief Manager, Canara Bank, Stressed Asset Management Branch, Mumbai (Ph. No. 02226728771 Mob. No. 9828234344) or Mr. Pranay Somkuwar, Officer, (Mob No. : 8378975722) E-mail id : cb15550@canarabank.com during office hours on any working day or the service provider M/s PSB Alliance Pvt.Ltd., Contact No. 82912 20220 (Help Desk), Email : support.ebkay@psballiance.com, website : <https://ebkay.in/>

Date: 18.01.2025
Place: Mumbai
Authorised Officer
Canara Bank, SAM Branch

CLASSIFIEDS

PROPERTY

PROPERTY FOR SALE

DEOLALI Non Agri land on Barnes School Road, for bungalow plots and housing projects. Owner - deolali22401@gmail.com <mailto:deolali22401@gmail.com> 0050258634-1

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (I) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

CLASSIFIED CENTRES IN MUMBAI

Beigy Ads, Opera House
Phone: 23692926 / 56051033.

Color Spot, Byculla (E)
Phone: 23748048 / 23714748.

FCA Communications, Nariman Point
Phone: 40020550 / 51.

Fulrani Advtg. & Mktg, Antop Hill
Phone: 21519061
Mobile: 9762938274 / 9969408833

Ganesh Advertising, Adal Rehman Street
Phone: 2342 9163 / 2341 4596.

J.K. Advertisers, Harimall Circle, Fort
Phone: 26637342.

Mani's Agencies, Opp.G.P.O., Fort
Phone: 2261 00232.
Mobile: 9892991257.

Manypot Ads, Colaba Road (E)
Phone: 24700338.
Mobile: 982040262.

OM Sai Ram Advtg., Curvey Road
Phone: 9967375573

Ptaco Advertising, Mazgaon
Phone: 23701070.
Mobile: 986040181.

Premier Advertisers, Mumbai Central
Phone: 9819891116

Sarjan Advertising, Turdon
Phone: 66626983

Sanjeet Communication Pvt. Co.
Phone: 40024682 / 40792205.

S. Arts Advtg, Masjid
Phone: 23415111

Taj Publicity Services, Byculla (W)
Phone: 2305 4894.
Mobile: 9892011371.

Yugarambha Advertising, Girgaon
Phone: 2386 8065.
Mobile: 9890974144.

Aaryan Publicity Dadar (E)
Phone: 022-65881876
Mobile: 923011876

B. Y. Padhye Publicity Services, Dadar (W)
Phone: 2422 9241 / 2422 4455.

DATTEY Advertising, Daxin Bhavan, Dindar (W)
Phone: 24466331
Mobile: 9832846979 / 9930948017

Hook Advertisement Dadar
Phone: 6691800888

Central Advertising Agency, Mehlin (W)
Phone: 24466556 / 24465555

Charadatta Advertising, Malvi (W)
Phone: 24221461

Jay Publicity, Dadar (E)
Phone: 24212460

Pallavi Advtg, Daxin Bhavan, Dindar (W)
Mobile: 9869109765

Shree Swami Samarth Advertising, Dadar (W)
Phone: 24440631
Mobile: 9869131962

Shrus Arts, Dadar (W)
Phone: 24304897

Time Advertising, Matunga (W)
Phone: 2446 6191

Vijaya Agencies, Daxin Bhavan, Dindar (W)
Phone: 2422 5672.
Mobile: 9920640689

Media Junction, Matunga (W)
Phone: 022-66332340
Mobile: 9820295353 / 982165198

Achievers Media, Bandra (W)
Phone: 22691584

NAC, Bandra (W)
Mobile: 9664132358

Reckon, Bandra (W)
Mobile: 9867445557

इंडियन बैंक Indian Bank

इलाहाबाद ALLAHABAD

Juhu Vile Parle Branch, Gazal Villa, A 2 Model Town CHS., Gulmohar Road, JVPD, Mumbai- 400049 Email: jvp.j628@indianbank.co.in

REF: BR/ SARFAESI / 2024-25 /0003 Date: 31.12.2024

DEMAND NOTICE

Notice under Sec.13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

To,
1. Mrs. Amrita Brijesh Upadhyay (Applicant), Flat No. 304, Phase 2, Wing H, Building No. 2, Reliable Garden, Vill. Juchandra Palghar-401208.
2. Mr. Brijesh Kumar Upadhyay (Co-Applicant), Flat No. 304, Phase 2, Wing H, Building No. 2, Reliable Garden, Vill. Juchandra Palghar-401208.
Sir/Madam,
Sub: Your Housing Loan A/C 50431483632, with Indian Bank, Juhu Vile Parle Branch.
The first of you Mrs. Amrita Brijesh Upadhyay is the applicant. The 2nd of you Brijesh Kumar Upadhyay is the Co-Applicant and mortgagor. Both of you are the mortgagor(s) having offered their assets as security to the loan accounts availed by you.
At the request of the first & second of you, in the course of banking business, the following facilities were sanctioned and were availed by first & Second of you.

SI No	Nature of Facility/ Account	Limit & Rate of Interest (Rs.)	Outstanding as on 31.12.2024	Interest accrued but not debited	Penal Interest @2% (simple) accrued but not debited	Total Outstanding as on 31.12.2024
1.	Housing Loan No. 50431483632	Rs. 18,50,000/- 8.30% (At sanction) 8.95% (existing)	Rs. 17,88,531/-	Rs. 67,975/-	Rs. 90/-	Rs. 18,56,596/-
	Total	Rs. 18,50,000/-	Rs. 17,88,531/-	Rs. 67,975/-	Rs. 90/-	Rs. 18,56,596/-

The first of you and 2nd of you have executed the following documents for each of the said facilities:

Nature of facility	Nature of documents
Home Loan	a. Acknowledgement of sanction letter dated 08.02.2018
	b. DPN dated 23.02.2018
	c. Declaration by the Borrower-Mortgagor on Affidavit dtd 06.02.2018
	d. Annex-7 Letter of Mortgagor confirming deposit of Title deed dated 23.02.2018 executed by borrower in favour of the bank and Recital ADV 85
	e. Acknowledgement of Debt Cum security dated 06.02.2024

The repayment of the said loans is secured by mortgage/hypothecation of property (ies), as given in the schedule hereunder belonging to No. 2nd of you.
Despite repeated requests calling upon you to pay the amounts together with interest, all of you and each of you who are jointly and severally liable have failed and committed default in repaying the amount due. The loan account has been classified as Non-Performing Asset since 29.12.2024 in accordance with directions/guidelines relating to asset classifications issued by Reserve Bank of India.
The outstanding dues payable by you as on 31.12.2024 amounts to Rs. 18,56,596/- (Rupees Eighteen Lakhs Fifty Six Thousand Five Hundred and Ninety Six Only) and the said amount carries further interest at the agreed rate from 31.12.2024 till date of repayment.
The term borrower under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 means any person who has been granted financial assistance by Bank or who has given any guarantee or created any mortgage / created charge as security for the said financial assistance granted by the Bank.
Therefore, all of you and each of you are hereby called upon to pay the amount due as on date viz. Rs. 18,56,596/- (Rupees Eighteen Lakhs Fifty Six Thousand Five Hundred Ninety Six Only) together with interest from this date till date of payment within 60 days from the date of this notice issued under Sec.13(2) failing which Bank will be constrained to exercise its rights of enforcement of security interest without any further reference to you under the said Act. If you fail to discharge your liabilities in full within 60 days from the date of this notice, Bank shall be exercising its enforcement rights under Sec 13(4) of the Act as against the secured assets given in the schedule hereunder.
On the expiry of 60 days from the date of this notice and on your failure to comply with the demand, Bank shall take necessary steps to take possession for exercising its rights under the Act.
Please note that as per the provisions of Sec. 13 (13) of the Act no transfer of the secured assets (given in the schedule hereunder) by way of sale, lease or otherwise, shall be made after the date of this notice without the prior written consent of the bank.
Needless to mention that this Notice is addressed to you without prejudice to any other remedy available to the Bank. Please note that this notice is issued without prejudice to Bank's right to proceed with the proceedings presently pending before DRT/RO of DRT/DRT/Court and proceed with the execution of order/decrees obtained to be obtained.
Please note that the Bank reserves its right to call upon you to repay the liabilities that may arise under the outstanding bills discounted, Bank guarantees and letters of credit issued and established on your behalf as well as any other contingent liabilities.
"We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities"
The Undersigned is a duly Authorized Officer of the Bank to issue this Notice and exercise powers under Section 13 aforesaid.

SCHEDULE

The specific details of the assets in which security interest is created are enumerated hereunder:
MORTGAGED ASSETS:- All that part and parcel of Residential Flat No. 304, on 3rd Floor, Phase No. 2, Building No. 2, Wing H, Reliable Garden, Village Juchandra, Naigaon East, Dist. Palghar-401208, Admeasuring Built up area about 33.46 sq. mtrs., situated in the society named as "Reliable Garden H I J K L M CHS Ltd" Constructed on plot of land bearing Survey No. 371, Hissa No. 1.3, Situated at Village Juchandra, Taluka Vasai, in the registration District, Sub District of Palghar, Pin-401208.
Area Built 65.35 sq. mt. Boundary description: East: Open Land, **West:** Reliable Garden Phase 1, **North:** By Access Road Entrance, **South:** Open Land.

Yours Faithfully,
Mr. Paipal Pal
Chief Manager & Authorised Officer, Indian Bank

FORM G (RE-ISSUED)

INVITATION FOR EXPRESSION OF INTEREST FOR M/S VILBERY HEALTHCARE PRIVATE LIMITED

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LRP No.	M/s Vilbery Healthcare Private Limited CIN: U85100MH2008PT184527 PAN: AADCB80848
2. Address of the registered office	130, Shanta Industrial Estate, 1st Floor, I. B. Patel Road, Goregaon East, Mumbai City, Mumbai, Maharashtra, India, 400083
3. URL of website	There is no website of Corporate Debtor (CD).
4. Details of place where majority of fixed assets are located	The CD operates as a marketing company and has immovable assets at Dombivli, Maharashtra.
5. Installed capacity of main products/ services	Not applicable
6. Quantity and value of main products/ services sold in last financial year	As per last available Financial Statement of FY 2023-24 there was revenue of Rs. 1,63,84,767
7. Number of employees/ workmen	There are no employees as on the insolvency commencement date.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be sought through communication to the following email E-mail: eoi.vhpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be sought through communication to the following email E-mail: eoi.vhpl@gmail.com
10. Last date for receipt of expression of interest	04.02.2025
11. Date of issue of provisional list of prospective resolution applicants	07.02.2025
12. Last date for submission of objections to provisional list	13.02.2025
13. Date of issue of final list of prospective resolution applicants	17.02.2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20.02.2025
15. Last date for submission of resolution plans	24.03.2025
16. Process email id to submit Expression of Interest	eoi.vhpl@gmail.com

Note: The above timelines are subject to grant of extension by the Hon'ble NCLT.

Date: 20.01.2025
Place: Mumbai
Resolution Professional For Vilbery Healthcare Private Limited
IBBI Reg. No.: IBBI/IPA-002/IP-000947/2019-2020/13002
AA: AA/13002/02/300625/203281 Valid till 30.06.2025
Registered Address: Flat 204 A Wing Raj Vaibhav 1, CHS Dahanukar Wadi Mahavir Nagar Kandivali West Mumbai Suburban, Maharashtra-400067

Form No. 3
IN THE CITY CIVIL COURT BOMBAY AT MUMBAI
COMMERCIAL SUIT NO. 288 OF 2023
(Order V Rule 20 (1) of Code of Civil Procedure, 1908)
Plaint lodged on: 06.05.2022 / Plaint admitted on: 06.07.2023
Under Order V, Rule 2, Of the Code of Criminal Procedure, 1908 r/w Sec. 16 of the Commercial Courts Act, 2015.

RULE 51
SUMMONS to answer plaint under Section 27 O. V. r. 1, 5, 7 & 8 and O. VIII r. 9 of the Code of Civil Procedure

CANARA BANK, A body corporate constituted under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having its Head Office at 112, J. C. Road, Bangalore-560 002, and one of its Branch office amongst others known as Sakinaka Branch having Address at First Floor, Narayan Building Andheri Kuria Road, Sakinaka, Mumbai-400 072, in the State of Maharashtra, represented by Mr. Nirmla Kishor Pande, Age :----- Years, Senior Manager, ...Plaintiff

Versus

1. M/s. Reeta Tours & Travels, (Proprietor Mr. Vijay Shankar Mishra) Chawl No. 31, Room No. 17, The Great Indira Nagar, Marol Pipe Line, A. K. Road, Andheri (E), Mumbai-400 059.
2. Mr. Vijay Shankar Mishra (Proprietor of M/s. Reeta Tours & Travels) Age : Not Known, Adult, Occupation : Tourist Business) Chawl No. 31, Room No. 17, The Great Indira Nagar, Marol Pipe Line, A. K. Road, Andheri (E), Mumbai-400 059. ... Defendants

(As per Order dated on 20.06.2024 & 05.10.2024 in presiding in Court Room No. 14 H. H. J. AJEZUDDIN KAZI)

WHEREAS the above named Plaintiff has filed relating a Plaintiff in this Honorable Court against you and you are hereby summoned to file a written statement within 30 days of the service of the present summons and in case you fail to file the written statement within the said period of 30 days, you shall be allowed to file the written statement on such other day, as may be specified by the court, for reasons to be recorded in writing and on payment of such costs as the court deems fit, but which shall not later than 120 days from the date of service of summons. On the expiry of One Hundred and Twenty Days from the date of service of summons, you shall forfeit the right to file the written statement and the court shall not allow the written statement to be taken on record.

A) THE PLAINTIFF, THEREFORE, PRAYS:

(a) That the Defendants be decreed and ordered to pay to the Plaintiff sum of ₹ 4,61,587.92 (Rs. Four Lakh Sixty One Thousand Five Hundred Eighty Seven and Paise Ninety Two Only) as on 22.03.2022 as per particulars of claim given in Exhibit 'K' with further interest at the rate of 9.35% p. a. overdue with monthly rests plus 2% Penal Interest from the date of filing of the Suit till the date of judgment and thereafter further interest at the same rate from the date of judgment till payment as the advances were granted to the Defendants for commercial purposes within the meaning of Order 38 of the Code of Civil Procedure, 1908 ;

(b) That the Defendants may be directed to pay to the Plaintiffs their costs of the suit and

(c) For such other and further reliefs as are being nature and circumstances of the case may require.

You hereby summoned to appear in this Court within 30 days from the date of service of summons, in person or by an Advocate able to answer all material questions relating to the suit, or who shall be accompanied by some other person able to answer all such questions to answer the above named plaintiff and as the suit is fixed for the final disposal. You must produce all your witnesses on that day, and you are hereby required to take notice that in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence and you any document in your possession or power containing evidence relating to the merits of the Plaintiff's case or upon which you intended to rely in support of your case and in particular for the Plaintiffs the following Documents:-
Dated this 9th Day of October, 2024.

Sd/-
For Registrar
City Civil Court, Bombay
RAJKUMAR K. SHUKLA LAW FIRM,
Advocate For Plaintiff

Office No. 10, 2nd Floor, Building No. 84, Jannabhoomi Marg, Fort, Mumbai-400 001.
Cont. No. 91-9833625008. 022-2287 6392 E-mail : advshukla4@gmail.com

Note : Next Date in this Suit is 18.01.2025. Please Check the Status and Next / Further date of this Suit on the Official web-site of the City Civil & Session Court, Gr. Bombay

KIFS HOUSING FINANCE LIMITED

Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vaika BRTS, ISKON - Ambli Road, Ambli, Ahmedabad, Gujarat - 380054 Corporate Office: C-902, Lotus Park, Graham Firth Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India. Ph. No. : +91 22 61796400 E-mail: contact@kifshousing.com Website: www.kifshousing.com CIN: U65922GJ2015PLC085079 RBI COR: DOR-00145

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers/guarantors through KIFS HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Asset Enforcement of Security Interest Act 2002 by Registered Post / Speed Post/ Courier with acknowledgement due to you which has been returned undelivered / acknowledgement not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank/ Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank/Secured Creditor may also publish your photograph. Details are hereunder:-

Sr. No.	Branch/ Application No./LRN	Name of Borrower / Co-Borrower / Guarantors & Date of NPA	Demand Notice Date / Amount Outstanding	Detail of Secured Assets:
1	KALYAN / 1048190 / LNHKAL00 5681	Suraj Awadhes Upadhyay (Applicant) Mamta Suraj Upadhyay (Co-Applicant) December 10, 2024	Demand Notice Date January 09, 2025 O/s. Rs. 1180129/-	Flat No 203, 2nd Floor, Matoshri Apartment No 2 Chsl, Survey No.14, Hissa No.6, Azdegaon, District- Thane, village-ajde, Tehsil- Kalyan, Maharashtra 421203 As Per Sale Deed: East: Road, West: Digambar Prasad Building, North: Bunglow, South: Building No.1 As per Site: East: Road, West: Flat No 202, North: Bunglow, South: Passage

The above mentioned Borrowers/Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to avoid to avoid further action under the SARFAESI Act.

Date : 20.01.2025 | Place : KALYAN
Sd/- Authorised Officer, KIFS Housing Finance Ltd.

PURPLE FINANCE LIMITED

CIN No. L67120MH1993PLC075037
Registered Office : 11, 1st Floor, Indu Chamber 349/353, Samuel Street, Vadgaod, Marjli Bunder (West), Mumbai - 400003
Corporate Office : 705/706, 7th Floor, Hallmark Business Plaza, Opposite Guranank Hospital, Bandra East, Mumbai - 400051
Website: www.purplefinance.in/

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2024

(Rs. In Lakhs)

Sr. No.	Particulars	Quarterly		Nine months		Yearly
		Quarter ended 31.12.2024 (Unaudited)	Quarter ended 30.09.2024 (Unaudited)	Quarter ended 31.12.2023 (Unaudited)	Nine months ended 31.12.2023 (Unaudited)	
1	Total income from operations (net)	376.70	270.23	99.67	859.89	330.60
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(558.48)	(574.05)	(368.55)	(1,547.15)	(837.71)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(558.48)	(574.05)	(368.55)	(1,547.15)	(837.71)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(544.15)	(557.17)	(354.89)	(1,523.94)	(818.27)
5	Total comprehensive income for the period (after tax)	(545.97)	(560.78)	(354.98)	(1,529.40)	(818.36)
6	Equity Share Capital	4,481.99	3,361.50	3,361.50	4,481.99	3,361.50
7	Reserves (excluding Revaluation Reserve)	-	-	-	-	-
8	Earnings Per Share of Rs. 10 Each (before Extraordinary Items)	(1.22)	(1.67)	(1.06)	(3.41)	(2.43)
	Basic:	(1.22)	(1.67)	(1.06)	(3.41)	(2.43)
	Diluted:	(1.22)	(1.67)	(1.06)	(3.41)	(2.43)
9	Earnings Per Share of Rs. 10 Each (after Extraordinary Items)	(1.22)	(1.67)	(1.06)	(3.41)	(2.43)
	Basic:	(1.22)	(1.67)	(1.06)	(3.41)	(2.43)
	Diluted:	(1.22)	(1.67)	(1.06)	(3.41)	(2.43)

Note:
1. The aforementioned results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at its meeting held on 19th January, 2025.
2. The above is an extract of the detailed format of Quarterly/Nine months financial results filed with the Stock Exchanges under Regulation 33 of the SEBI Listing and Other Disclosure Requirements Regulations, 2015. The full format of the Quarterly/Nine months financial results are available on the website of the Stock Exchange(s) and the listed entity.
3. As the Company has only one business segment, disclosure under Indian Accounting Standard 108 on "Operating Segment" issued by the Institute of Chartered Accountants of India is not applicable.

For Purple Finance Limited
Sd/-
Amabh Charurvedi
Executive Chairman
DIN: 00057441

Date: 19.01.2025
Place: Mumbai

SBI STATE BANK OF INDIA

Stressed Assets Management Branch-III

Authorized Officer's Details :-
Name : Onkar Dongaonkar
E-mail : team7.61341@sbi.co.in
Mobile No. : 9860034984
Landline No. (O) : 022-35107732

Address of the Branch:-
Tulsiani Chambers, First floor, West Wing, Free Press
Journal Marg, Nariman Point, Mumbai-400 021
Email ID : sbi.61341@sbi.co.in
team7.61341@sbi.co.in

Appendix-A E-AUCTION SALE NOTICE

SALE OF MOVABLE & IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 AS WELL AS NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES.

The undersigned as Authorized Officer of State Bank of India has taken over possession of the following property U/s. 13(4) of the SARFAESI Act. Public at large is informed that e-auction under SARFAESI Act, 2002) of the charged property in the belowmentioned cases for realization of Bank's dues will be held on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS BASIS".

Name of Borrower(s) :- M/s. Sri Adhikari Brothers Textile Network Ltd. (under CIRP)
Name of Guarantor(s):- M/s. Vishwadev Projects Pvt. Ltd.

Outstanding Dues for Recovery of which Properties/ies are Being Sold : ₹ 46,37,28,495/- (Rs. Forty Six Crore Thirty Seven Lacs Twenty Eight Thousand Four Hundred Ninety Five Only) as on 30.09.2017 plus interest there on w. e. 1. 01.10.2017 and expenses and cost etc. less recoveries (if any) Demand Notice U/s. 13(2) of the SARFAESI Act 2002 Dated 15.11.2017.

Name of owner / Title Deed Holders :- Vishwadev Projects Pvt. Ltd.

Description of Property :- A Wing office A-1001-1008, B Wing, Office B-1001-1005, Fairlink Centre, situated at land bearing survey No. 41, CTS No. 701, Village Oshiwara and bearing Plot No. B/64 of layout scheme known as Veera Industrial Estate, Andheri Link Road, Andheri (W), Mumbai, Maharashtra-400 003.

Reserve Price (R. P.) > ₹ 6,47,00,000/- Earnest Money Deposit (EMD) > ₹ 64,70,00,000/-

Bid Increment Amount in multiple of :- Bid increase amount ₹ 1,00,000/-

Date & Times of Inspection :- Inspection on 29.01.2025 from 11:00 a.m. to 01:00 p.m.

Date & Time of E-auction :- E-auction on 05.02.2025 from 11:00 a

